

बहाना कुछ दूसरा हो, लेकिन यह सच है कि इण्डियन ओशन से लेकर उधर टोकियो तक सारा एरिया पीस के बजाय एरोना आफ वार के रूप में बदला जा रहा है। इसलिए भारत की सुरक्षा के लिए, विश्व में अमन व अमान कायम करने के लिए अहम विषय है।

मैं मंत्री महोदय से दखिस्त करूंगा कि वे आता वगान इन सब घटनाओं के बारे में दें। और लाओस पर जो हमला चीन करने जा रहा है उसकी तीव्र भर्त्सना करें और अपने स्टैंड को क्लियर करें कि चीन और बोयतनाम की लड़ाई को रोकने के लिए अब तक कौनसी प्रगति हुई है?

चान विद्रावल की बातें करता है, लेकिन यह स्मोक स्क्रेन है यह सब बातें अखबार में आई हैं। इसलिए मंत्री महोदय सदन को इसकी सफाई अवगत कराये कि भारत क्या कर रहा है?

THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1979.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move for leave to introduce a Bill to amend the Sales Promotion Employees (Conditions of Service) Act, 1976.

The Question was put and the motion was adopted

SHRI RAVINDRA VARMA: Sir, I introduce the Bill.

THE WORKING JOURNALISTS AND OTHER NEWSPAPERS EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMNEDMENT) BILL, 1979

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move—

“That the Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions

of Service) and Miscellaneous Provisions Act, 1955, as passed by the Lok Sabha, be taken into consideration.”

Sir, the Bill seeks to replace the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1979, promulgated on the 31st January, 1979. As the House is aware, two statutory Wage Boards, one for non-journalist newspaper employees and the other for the working journalists were set up by the Central Government on the 11th June, 1975 and the 6th February, 1976 respectively for revising the rates of wages of newspaper employees. The two Wage Boards had a common Chairman, Shri D. G. Palekar, a retired Judge of the Supreme Court and two common independent members, viz. Shri Bhagwati and Shri R. C. Dutt. Each of the Wage Boards also included two representatives of employers and employees. The Wage Boards on non-journalists and working journalists started working in 1975 and 1976 respectively and submitted interim reports on the 16th June 1976 and 12th October, 1976 respectively. Immediately after the present Government took over, we took action on the interim reports and notified interim rates of Wages for non-journalists and working journalists on the 1st of April, 1977. Some of the newspaper managements challenged the interim wage rates in various High Courts on the ground that they were excessive and would have adverse affect on the newspaper industry. They also contended that the independent members were not really independent and the Wage Boards were not, therefore, properly constituted. Later, in December 1977, the representatives of the newspaper employers on the Wage Boards wrote to the Government that they were withdrawing from the Wage Boards under instructions from the Indian and Eastern Newspaper Society and the Indian Languages Newspaper Association which had nominated them. These two organi-